

ITEM NO.15

COURT NO.5

SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 16152/2024

(Arising out of impugned final judgment and order dated 13-11-2023 in WA No. 185/2023 passed by the High Court of Orissa at Cuttack)

ADDITIONAL CHIEF SECRETARY  
GOVT. OF ODISHA & ORS.

Petitioner(s)

VERSUS

SURESH CHANDRA SAHOO

Respondent(s)

( IA No.218788/2024-CONDONATION OF DELAY IN FILING and IA No.218790/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.218793/2024-CONDONATION OF DELAY IN REILING / CURING THE DEFECTS )

Date : 30-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s)

Mr. Prakash Ranjan Nayak, AOR  
Mr. Debasis Jena, Adv.  
Mr. Animesh Dubey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay condoned.
2. Learned counsel would point out that this matter was disposed of by the learned Single Judge of the High Court following the decision in the case of Narusu Pradhan Vs. State of Odisha" rendered on 11.06.2009 in O.A. No. 1189(c) of 2006 by the Odisha Administrative Tribunal. The issue was whether

the tenure of service in the work charge establishment rendered by the respondents should count towards computing the retirement benefits.

3. Issue notice.

4. Tag with SLP (C) Dy. No. 33400 of 2023.

5. In the meantime, the interim order dated 22.03.2021 in SLP (C) Dy. NO. 6184/2021 will operate in the present matters as well.

[DEEPAK JOSHI]  
ASTT. REGISTRAR-cum-PS

[KAMLESH RAWAT]  
ASSISTANT REGISTRAR